

MR. SPEAKER: I did it on the floor of the House after taking consent of the House. It was not a secret negotiation.

SHRI SAMAR MUKHERJEE: Name of none of us is there, we could have given our names also. . . .

MR. SPEAKER: It was by ballot. It is overruled.

12.07 hrs.

### ELECTION TO COMMITTEE

#### GOVERNING BODY OF THE INDIAN COUNCIL OF MEDICAL RESEARCH

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): I beg to move:

"That in pursuance of Rules 20 (16) and (17) and 24(2) of the Rules, Regulations and Bye-laws of the Indian Council of Medical Research, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research".

MR. SPEAKER: The question is:

"That in pursuance of Rules 20 (16) and (17) and 24(2) of the Rules, Regulations and Bye-laws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research".

*The motion was adopted.*

12.07½ hrs.

#### BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL\*.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the undertakings of certain banking companies, having regard to their size, resources, coverage and organisation, in order further to control the heights of the economy, to meet progressively, and serve better, the needs of the development of the economy and to promote the welfare of the people, in conformity with the policy of the State towards securing the principles laid down in clauses (b) and (c) of article 39 of the Constitution and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the acquisition and transfer of the undertakings of certain banking companies, having regard to their size, resources, coverage and organisation, in order further to control the heights of the economy, to meet progressively, and serve better, the needs of the development of the economy and to promote the welfare of the people, in conformity with the policy of the State towards securing the principles laid down in clauses (b) and (c) of article 39 of the Constitution and for matters connected therewith or incidental thereto".

*The motion was adopted.*

SHRI R. VENKATARAMAN: I introduce† the Bill.

\*Published in Gazette of India Extraordinary, Part II Section 2, dated 12-6-80.

†Introduced with the recommendation of the President.